## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 3716

TO BE ANSWERED ON THE 21<sup>ST</sup> DECEMBER, 2021/ AGRAHAYANA 30, 1943 (SAKA)

SALE AND PURCHASE OF PROPERTIES IN J&K

3716. SHRI RAJA AMARESHWARA NAIK: SHRI VINOD KUMAR SONKAR: SHRI BHOLA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has altered the land laws of Jammu and Kashmir (J&K) wherein no domicile or permanent resident certificate is required to purchase non-agricultural land in the UT of J&K;
- (b) if so, the details thereof;
- (c) whether the Government has drafted SOPs for sale and purchase of land in J&K in the light of the Big Landed Estates Abolition Act, 1950;
- (d) whether a large number of operational difficulties has been reported during the sale and purchase of properties in UT of J&K;
- (e) if, so, the Government's reaction thereto; and
- (f) the other measures taken by the Government in this regard?

## **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b): After 5<sup>th</sup> August, 2019, all provisions of the Constitution of India have been made applicable to the Union Territory of Jammu and Kashmir, which necessitated changes in existing laws in Jammu and Kashmir by Adaptation Orders so as to conform to the provisions of the Constitution of India. As per

the adapted land laws of Jammu and Kashmir, the Government may, by notification in the official gazette, allow transfer of land, for purposes such as education, charitable purpose and healthcare.

- (c): The Government has repealed the Big Landed Estates Abolition Act, 1950.

  Hence, there is no requirement of framing Standard Operating Procedure (SoP)

  under this Act. However, another legislation i.e. The Jammu & Kashmir Agrarian

  Reforms Act, 1976, for transfer of land to tillers, is in force.
- (d) to (f): The Government of Jammu & Kashmir has informed that no such instance has been reported.

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